

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA**

UNSTARRED QUESTION NO. 2340

TO BE ANSWERED ON THE 1ST AUGUST, 2022, SRAVANA 10, 1944 (SAKA)

EDUCATIONAL LOAN FOR STUDY IN UKRAINE

2340. SHRI CHANDRA SEKHAR SAHU:

DR. PRITAM GOPINATHRAO MUNDE:

SHRI GIRISH BHALCHANDRA BAPAT:

SHRI RAHUL RAMESH SHEWALE:

Will the Minister of FINANCE be pleased to state:

- a) whether a large number of students have availed education loan for study in Ukraine;
- (b) if so, whether the Government has any data of various such students in the country;
- (c) if so, the details thereof including the outstanding balance on such education loan at present;
- (d) whether the Government has asked the Indian Banks' Association to assess the impact of the conflict on such outstanding education loans of returnee students; and
- (e) if so, the details thereof and the manner in which the Government proposes to protect them from the list of defaulters?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD)

(a) to (c): As per information received from Indian Bank's Association as on 30th June, 2022, 1387 students had availed of education loan for study in Ukraine with outstanding balance of Rs 133.38 crore.

(d) to (e): Government had asked the Indian Banks' Association (IBA) to assess the impact of the conflict on outstanding education loans of the returnee students and to initiate stakeholder consultations in this regard.

Member banks of the Indian Banks' Association sanction education loans keeping in view their respective Board-approved loan policies, instructions issued by the Reserve Bank of India (RBI), and the Model Education Loan Scheme formulated by the Association. The model scheme provides that if a student is unable to complete the course within the scheduled time for reasons beyond his/her control, the lender may permit such extension, not exceeding two years, as may be deemed necessary to complete the course.

In this regard, IBA has informed that banks are inclined to providing extended moratorium period as per the terms of the Loan contract/Educational Scheme under which the loan has been sanctioned.
